

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALIHAHAD

(Registration No. 941 of 1987)

D.K. Shukla & Ors. Vs Union of India & Ors.

Hon'ble D.S. Misra, Member (A)

Hon'ble G.S. Sharma, Member (J)

This petition under section 19 of the Administrative Tribunals Act XIII of 1985 has been filed by the applicant before this Bench under a mistaken belief that this Bench has jurisdiction to try this petition. Sri Sharad ^{Mulviya} ~~Chandra~~ Counsel for applicant concedes that this Bench has no jurisdiction and he requests that this may be returned to the applicant for presentation before the appropriate Bench of the C.A.T.

Let it be returned to the applicant for presentation before the appropriate Bench.

sd/-

Member (A)

sd/-

Member (J)

Dt/-29.10.87.

(The above order was given by the Hon. Court on the main petition which has been returned to the applicant's counsel.)

Mahabadi
4/1/88